

## **REPORT**

### **Introductory**

1. The Ministry of Information & Broadcasting has presented to Parliament Demand No.59 which covers expenditure of the Secretariat of the Ministry, the Media units including Prasar Bharati Corporation in the Information and Publicity sectors including Grants-in-aid to Prasar Bharati – All India Radio and Doordarshan and other bodies.

### **Budgetary Grants: Ministry of Information & Broadcasting**

2. Budgetary provisions for the year 2003-2004 are as under:

#### **2003-2004** **Budget Estimates**

*(Rs. in crore)*

<b>Plan</b>	<b>Non-Plan</b>	<b>Total</b>
890.00 *	1106.19	1996.19

Out of Rs.890.00 crore, DBS component is Rs.415 crore, balance of Rs. 475 crore being IEBR.

3. The Plan outlay for 2002-2003 for various sectors of the Ministry was as under:

*(Rs. in crore)*

<b>Sector</b>	<b>Actual 2001-2002</b>	<b>Outlay 2002-2003</b>	<b>Revised Estimates 2002-2003</b>
Doordarshan	422.94	626.00	584.90
All India Radio	179.68	197.00	185.50
Film Sector	22.16	26.00	18.48
Information Sector	14.26	29.00	19.66
<b>Total</b>	<b>639.04</b>	<b>878.00</b>	<b>808.54</b>

\* includes IEBR generated by Prasar Bharati.

**Annual Plan 2003-2004**

4. The Demands for Grants for the year 2003-2004 in respect of Broadcasting, Information and Film Sectors include the following:-

<i>(Rs. in crore)</i>			
<b>Sector</b>	<b>Plan</b>	<b>Non-Plan</b>	<b>Total Outlay 2003-2004</b>
Broadcasting Sector	845.00	896.10	1741.10
Film Sector	24.00	40.50	64.50
Information Sector	21.00	169.59	190.59
<b>Total</b>	<b>890.00*</b>	<b>1106.19</b>	<b>1996.19</b>

\* The total outlay of Rs. 890.00 crores includes NE Component of Rs. 92.90 crores.

5. Out of the outlay of Rs.45.00 crores for the year 2003-2004 in respect of Information and Films Sectors, a provision of Rs.2.30 crores has been earmarked for projects/schemes for the benefit of North-Eastern Region and Sikkim.

6. Out of the total Plan outlay of Rs. 841.00 crores for the year 2003-2004 in respect of Prasar Bharati, the Plan support will be Rs.366.00 crores including a component of Rs.68.61 crores for J&K Special Package and Rs.90.80 crores for North-Eastern region and Sikkim. The remaining amount will be met by Prasar Bharati out of its own resources.

## **BROADCASTING SECTOR**

### ***(I) ALL INDIA RADIO***

7. All India Radio informs, educates and entertains people through its programmes broadcast from various stations. It keeps the people all over the country informed about Government policies, plans and programmes through the medium of sound broadcasting and educates and entertains the people by a variety of programmes on cultural, educational, scientific, health and hygiene, social and economic aspects. It also keeps the people in all parts of the country informed of the important events of topical interest. It also runs a commercial service (Vividh Bharati) which helps in promoting sale of goods and services through advertisements. It has also an external services programme for overseas listeners.

8. The Demands for Grants for the Financial Year 2002-2003 were as follows:-

*(Rs. in crore)*

<b><i>Media</i></b>	<b><i>SBG</i></b>	<b><i>RE</i></b>	<b><i>% increase/decrease in RE over SBG</i></b>
<b><u>All India Radio</u></b>			
Plan Revenue	35.35	33.35	(-) 5.66
Plan Capital	161.65	152.15	(-) 5.88
<b>Plan Total</b>	<b>197.00</b>	<b>185.50</b>	<b>(-) 5.84</b>
<b>Non-Plan Revenue</b>	<b>515.64</b>	<b>516.46</b>	<b>(+) 0.16</b>

*(Rs. in crore)*

<b><i>Media</i></b>	<b><i>SBG</i></b>	<b><i>RE</i></b>	<b><i>% increase/decrease in RE over SBG</i></b>
<b><u>Prasar Bharati</u></b>			
Plan Revenue	195.85	176.25	(-) 10.00
Plan Capital	627.15	594.15	(-) 5.26
<b>Plan Total</b>	<b>823.00</b>	<b>770.40</b>	<b>(-) 6.39</b>
<b>Non-Plan Revenue</b>	<b>914.11</b>	<b>914.11</b>	<b>Nil</b>

9. **Revenue-Plan:** The SBG 2002-2003 was Rs. 35.35 crores. The RE is fixed at Rs. 33.35 crores. This includes a sum of Rs. 2.00 crores towards North-East component and Rs. 2.50 crores towards J&K package.

10. **CAPITAL PLAN:** The SBG was Rs. 161.65 crores which includes Rs. 10.00 crores for the J&K Special Package and Rs. 10.50 crores for NE component. The RE has been fixed at Rs. 152.15 crores (including Rs. 8.50 crores towards the J&K Special Package and Rs. 10.50 crores towards the NE component). The Capital (Plan) has been reduced by Rs. 9.50 crores due to lesser requirement of funds under J&K package and less IEBR support by Prasar Bharati.

11. **Non-Plan Revenue:** The SBG 2002-03 was Rs. 515.64 crores. The RE has been fixed at Rs. 516.46 crores. There is an increase of Rs. 0.82 crores. As directed by Ministry of Finance, the economy instructions have been followed while finalising the Revised Estimates.

### **BUDGET ESTIMATES 2003-04 PLAN**

12. The Plan outlay for Prasar Bharati has been fixed at Rs.841.00 crore. Out of this, Government will provide financial support in the form of Grant-in-aid and Loan to the tune of Rs.366.00 crore only and the balance i.e. Rs.475.00 crores will be met by Prasar Bharati out of its own earnings. Break-up of the Plan Outlay of All India Radio for 2003-04 is as under:

	<i>(Rs.in crore)</i>
	<b><u>AIR</u></b>
<b><u>Revenue</u></b>	
Normal	31.50
J&K Special Package	2.50
North-East & Sikkim	2.00
<b><i>Total</i></b>	36.00
<b><u>Capital Outlay</u></b>	
Normal	143.00
J&K Special Package	8.00
North-East & Sikkim	14.00
<b><i>Total</i></b>	165.00
<b>GRAND TOTAL</b>	201.00

## **NON-PLAN**

13. Financial support to the Prasar Bharati under Revenue Non-Plan will be in the form of Grant-In-Aid. For the year 2003-04, the Grant-in-aid to All India Radio is proposed at Rs.505.48 crore.

### **Financial Shortfall**

14. (i) During the year 2002-2003, Rs. 177.50 crores is anticipated to be spent by March, 2003, out of the Sanctioned Budget Grant of Rs. 197.00 crores. This amounts to about 90% utilisation. The shortfall is Rs. 19.50 crores.
- (ii) Updated information is given below:

SBG	Rs.197.00 crores
Anticipated Expenditure. Upto March, 2003	Rs. 177.50 crores
Shortfall	Rs. 19.50 crores

## **15. PHYSICAL TARGETS AND ACHIEVEMENTS IN RESPECT OF MAJOR SCHEMES OF AIR DURING 2002-2003**

\* Two are anticipated to be completed by March, 2003.

### **Reasons for Shortfall**

16. The Committee desired to know the reasons for shortfall in actual targets. In reply, the Ministry of Information & Broadcasting (I&B) in a note has stated that as per the present estimates an overall shortfall of about Rs. 19.50 crores has been envisaged. Reasons for shortfall are stated to be as under:-

1.	Less cost of equipment like Finance Ministry Transmitters, Uplinks, Audio Consoles, Masts etc.	Rs. 10.00 crores
2.	Problem in tenders for 200 KW MW Transmitter Najibabad	Rs. 5.00 crores
3.	Equipment not meeting the requirements and delay in approval of schemes like Staff Qtrs. at Metros etc.	Rs. 4.50 crores

- (ii) It is seen that out of 9 continuing schemes targeted for completion during 2002-2003, 7 have already been completed and remaining 2 are anticipated to be completed upto March 2003. One scheme, namely Najibabad 200 KW MW transmitter would spill over to 2003-2004 due to delay in placement of order for the transmitter because of delayed submission of clarifications by the tenderers.

17. In reply to a query by the Committee, the Ministry of I & B in a statement stated that the actual expenditure up to February, 2003 is given as under:-

## ALL INDIA RADIO

Para 3(ii) of Lok Sabha Sectt. O.M. No. 12/1/IT/2003 dated 16.1.2003 and items 1(i) to 1(iv) of Annexure to the O. M.

Annexure-I

Name of Media Unit All India Radio

- 1 Total 10th plan outlay  
2 Total expenditure upto 28.02.2003  
3 Scheme wise details of outlay/expenditure

Rs. 1463.55 Crores  
Rs. 105.51 Crores

I.No	Name of the Media Unit (Details of the Schemes)	10th plan Outlay	Annual Plan 2002-03 (SBG) Allocation	Exp. upto 28.02.2003	Percentage achievement of the financial targets	Reasons for shortfall in utilisation of allocated amount.	Physical target fixed for 10th plan	Physical target for Annual Plan 2002-03	Achievement upto 31.1.2003	Percentage achievement of physical targets	(Rs. In lakhs) Reasons for shortfall in achieving the physical targets
1	Continuing scheme including J&K special package	15845.00	11625.00	7287.26	62.69%	Annexure-II	12	9 No (Broadcasting Centres - 3 MW Tr - 2 SW Tr - 3 Studios - 1)	6 No (6 - Achieved 2 - Anticipated)	88%	
2	Upgradation/Expansion Schemes	32400.00	330.00	10.27	3.11%		93		1 No		
3	Modernisation Schemes	20400.00	400.00	0.00	0.00%		31				
4	Replacement Schemes	11955.00	150.00	0.00	0.00%		11				
5	New Schemes including NE special package.	30710.00	1390.00	302.95	21.79%		29				
6	Establishment	12700.00	2220.00	1638.84	73.82%						
7	Arbitration Expenses		50.00	33.42	66.84%						
	Total (Capital)	123810.00	16125.00	9272.68	57.36%		176	9	9	100%	
	Revenue (Misc.)	12665.00	2185.00	1031.71	47.54%						
	Revenue (Software)	9880.00	1350.00	239.35	17.73%						
	GRAND TOTAL	146355.00	19700.00	10550.74	53.56%						

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18. The Committee notes that for Annual Plan 2002-2003, Ministry had projected an outlay of Rs. 228.18 crores for the various schemes of All India Radio. However, the amount sanctioned by the Planning Commission was 197.00 crores. It was further reduced at Revised Estimates stage to Rs.185.50 crores. The Ministry could utilise only Rs. 105.50 crores till February 2003. The Ministry has assured the Committee that an additional expenditure of Rs. 72.00 crores will be incurred during March, 2003.

19. The Committee notes with concern that there has been an under-utilisation of budgetary allocation provided during the year 2002-2003 for continuing schemes including J&K Special Package, Upgradation, Expansion, Modernisation, replacement, and new schemes including North-East Special package. The Committee further notes that out of 9 schemes targetted to be completed during the year 2002-2003, the Ministry could complete 7 schemes, remaining 2 schemes are likely to be completed by March, 2003. Shortfall in Plan outlay till February was Rs. 91.50 crore which the Ministry has anticipated to be reduced to Rs. 19.50 crores by the end of March, 2003. Shortfall in Plan outlay is stated to be primarily due to less cost of equipments, Problem of Tenders for 200 KW MW Transmitter Najibabad, less requirement of equipments and delay in approval of schemes. The Committee is given to understand that substantial amount of Rs. 91.50 crores is anticipated to be spent by March, 2003 out of sanctioned grant of 197.00 crores. The Committee in its earlier Reports on Demands for Grants for 2002-2003 had disapproved the manner in which the Ministry has been frequently making use of budgetary allocations at the fag end of the financial year. The Committee is of the view that if substantial financial allocations are spent at the last movement, it would be extremely difficult to make prudent assessment of use of allocations and monitoring of the execution of the schemes envisaged by the Ministry. The Committee, therefore, strongly recommends that Ministry should make concerted efforts for completion of its remaining two schemes by March, 2003 and for utilisation of budgetary allocations in prudent and realistic manner. The Committee hopes that as far as possible, the expenditure will be judiciously distributed over a period of time and the Ministry will avoid utilisation of substantial amount at the fag end of the financial year. The



**Committee would like to be apprised of the progress made by the Ministry in this regard.**

### **Doordarshan**

20. The Committee desired to know the Budget Estimates sanctioned, Revised and actual utilisation for Doordarshan Schemes for the year 2002-2003. The Ministry in its reply has submitted that the Sanctioned Budget for Doordarshan for 2002-2003 was Rs.626 crores which was reduced to Rs. 584.90 crores at RE stage for 2002-2003. The Ministry could utilise Rs. 256.49 crores up to February 2003 out of Rs. 626.00 crores provided during the year 2002-2003. Asked about the under utilisation of budgetary allocation provided for Annual Plan 2002-2003, the Ministry of I&B in a note has stated the following reasons:-

- (i) Against the Budget allocation of Rs. 80 crores for acquisition/production of software (Normal schemes) an expenditure of Rs. 19.99 crores only has been incurred till February 2003. The guidelines for Commissioned Programmes were revised with the approval of Prasar Bharati Board in its 48<sup>th</sup> meeting held on 13.08.2002 to make them more comprehensive and transparent. As a fresh panel of outside experts had to be constituted and the proposals had to be invited through open advertisement and put up to Evaluation and Costing Committees, the approval of the proposals for commissioning of programmes got delayed which is partly responsible for under utilisation of software funds. The proposals have since been received by the Directorate as well as the regional kendras and are being processed.

The revised guidelines for acquisition of programmes have also been finalised only in January 2003 and the proposals have been received in response to the advertisement and are under scrutiny.

- (ii) Under J&K Special Software Plan against a sanctioned budget grant of Rs. 20.20 crores, expenditure to the extent of Rs. 11.31 crores has been incurred till February 2003. The smooth flow of expenditure under J&K Special Software Plan was adversely affected due to the seizure of the files of a number of programmes by the CBI in January 2002. As the

professionalism and bonafides of the producers who had applied for commissioned programmes under J&K package were to be established, personal interviews were held with the individual producers which delayed the sanction of the proposals. It was decided to earmark 20% of the budget for C.P.G. (Counter propaganda) themes. The delay in clearance of the proposals also slowed down the pace of expenditure. However, the allocated amount in the budget is likely to be spent during the current financial year.

- (iii) Under North-East package, against a budget allocation of Rs. 28 crores only Rs. 3.65 crores was spent till February 2003. The under utilisation of amount is attributable to the delay caused due to an inquiry conducted into the allegations of certain irregularities in receipt and processing of commissioned programmes.

21. Replying to a query of the Committee regarding the scheme-wise allocation and the Revenue schemes of Annual Plan 2002-2003 as well as the expenditure incurred against the schemes, the Ministry in its written reply has furnished as under:-

**(Rs. in lakhs)**

Sl.No.	Name of the Scheme	SBG 02-03 Appd.	Expenditure till Feb 2003
(1)	(2)	(3)	(4)
1.	<b>J&amp;K Special Plan</b>	<b>3020.00</b>	<b>1654</b>
	(i) Rev. Software	2020.00	1131
	(ii) Rev. Misc.	1000.00	523
2.	<b>N.E. Spl. Package</b>	<b>3000.00</b>	<b>420</b>
	(i) Rev. Software	2800.00	365
	(ii) Rev. Misc.	200.00	55
3.	<b>Normal Plan</b>	<b>10030.00</b>	<b>4534</b>
	(i) Software Acquisition/Production (normal)	8000.00	1999
	(ii) Rev. Misc. (Normal)	2030.00	2535
	<b>Grand Total</b>	<b>16050.00</b>	<b>6608.00</b>

22. In reply to a query by the Committee with regard to scheme-wise allocation of funds as well as utilisation of funds under Capital head, the Ministry in a note has furnished following statement:-

### ANNUAL PLAN 2002-2003 - CAPITAL

					(Rs. in Lakhs)
No.	Name of the Media Unit Details of the Schemes	Approved AP (2002-03)	RE 2002-03	FE 2002-03	Exp. till Feb. 03
II	Doordarshan				
A	Capital				
1	Continuing Schemes*	19534.00	25480.00	23977.57	18329.07
	a) Terrestrial Transmitters	8700.00	8315.50	8564.17	6472.96
	b) Production Facilities (Studio/OB)	3710.00	7645.00	6423.09	4727.15
	c) Satellite Broadcast Equipment	3124.00	3314.50	3356.31	2337.61
	d) Establishment & Arbitration	0.00	2205.00	2174.00	1855.75
	e) J&K Special Plan	4000.00	4000.00	3460.00	2935.6
2	Upgradation/ Expansion Schemes	12700.00	2219.50	2154.73	0.00
	a) Expansion of terrestrial coverage by upgradation of existing transmitters as well as established of new transmitters in respect of DD-1	1700.00	201.80	140.43	
	b) Expansion of terrestrial coverage by upgradation of existing transmitters as well as established of new transmitters in respect of DD-2	2500.00	2007.70	2014.30	
	c) Coverage of uncovered areas through multi-channel digital satellite distribution in Ku-band	8500.00	0.00		
3	Modernisation Schemes	3887.00	7894.70	3856.15	0.00
	a) Digitalisation & modernization of production facilities (S/OB)	1415.00	4595.70	2571.35	
	b) Digitalisation & modernization of Satellite Broadcast Eqpt.	1272.00	1985.75	606.00	
	c) Automation of existing studio facilities	600.00	120.25	552.80	
	d) Automation of Transmitters (LPTs & VLPTs)	600.00	11.00	126.00	
4	Replacement Schemes	2713.00	4971.55	4109.81	0.00
	a) Replacement of Existing transmitters due to fault/aging/obsolescence etc.	700.00	2051.50	2093.80	
	b) Replacement of existing production equipment (Studio/OB) due to fault/aging/obsolescence etc.	1205.00	2420.00	1532.51	
	c) Replacement of Existing satellite broadcast equipment due to fault/aging/obsolescence etc.	808.00	500.00	483.50	
5	New Schemes	7716.00	3634.25	2901.74	712.36
	a) North East Special Package	3500.00	3250.00	2160.00	712.36
	b) New production facilities	375.00	50.00	10.25	
	c) New Satellite Broadcast equipment	500.00	148.00	9.00	
	d) DTT	400.00	65.00	20.00	
	e) DTH	20.00			
	f) HDTV	5.00			
	g) IT enabled multimedia	25.00	10.00	10.49	
	h) Research & Development/Marketing Research	50.00			
	i) Accommodation for staff, aug. of infrastructure & Security	336.00	75.25	62.00	
	j) Augmentation of Training facilities	50.00	36.00		
	k) Estt. of service centers/workshops for dig. Eqpt. & PRG Prov.	55.00		30.00	
	l) Establishment (CCW & Zonal Office) & Arbitration	2400.00			
	Total (Capital)	46550.00	44200.00	37000.00	19041.43

23. Information regarding achievements *vis-à-vis* targets for 2002-2003 in respect of HPT projects (DD 1) as desired by the Committee has been furnished by the Ministry as under:-

		Target	Achievements	Remarks
(a)	New HPTs	4	4	2 HPTs completed in interim set up with temporary towers.
(b)	Upgradation of interim HPTs to pmt. Set ups	10	4	At 4 locations, towers have been erected to full height. Antenna panels and feeder cables are to be mounted on towers. At remaining 6 locations, towers are to be completed.
(c)	Replacement of old HPTs	3	3	

The Ministry of Information & Broadcasting in a note submitted to the Committee has stated the following reasons for the shortfall:-

- (i) Shortfall in respect of HPTs at (a) & (b) above is due to delay in completion of tower works.
- (ii) Projects/Towers completed and yet to be completed are as under:-
  - (a) New HPTs-2HPTs at Mysore and Faizabad completed with permanent towers. 2 HPTs at Khargpur and Jalgaon completed in interim set up as permanent tower are yet to be completed.
  - (b) Towers at Ajmer, Lakhimpur, Fazilka and Krishnanagar erected to full height. Antenna panels and feeder cables are to be mounted on these towers. Towers yet to be completed – Cannanore, Surat, Ambikapur, Balurghat, Pondicherry & Kumbakonam.

- (iii) Progress of work is being monitored at the highest levels in Prasar Bharati. Meetings taken by CEO/DG are attended by the senior officers of contracting agencies and representatives from Ministry of Heavy Industries. Target dates indicated above were given by the contracting agencies in the meeting taken by CEO on 22.07.2002. Originally the above towers were scheduled to be completed during 1999. Financial constraint is the main reason indicated by the above agencies for delay in completion of tower works. Triveni Structure Limited (TSL) has since been referred to BIFR.

### **Special Package for North-East Region**

24. When asked by the Committee regarding Special Package for expansion and improvement of Doordarshan services in North-East Region, the Ministry in its reply has stated that the Special package for expansion and improvement of Doordarshan services in NE region was approved in principle by the Cabinet in October 2001 with the direction that the details of the scheme be examined by the EFC. The package was considered by the EFC in its meeting held on 03.01.2002. When asked about the approval of projects (part of package) the Ministry of Information & Broadcasting has indicated the position as under:-

	Project	Original Targeted Date of completion	Status
(a)	Setting up of 160 cable headends	2002-2003	Order for supply of equipment and installation of 160 cable headends placed with BECIL. 42 cable head ends already commissioned. Project expected to be completed during 2003-2004.
(b)	Upgradation of 5 HPTs (1 KW to 10 KW)	2003-2004	Equipments ordered. Installation expected to be completed during 2003-2004.
(c)	Earth station – 2 Nos.	2003-2004	Equipments ordered. Installation expected to be completed during 2003-2004
(d)	Satellite videophones	2002-2003	Satellite videophones procured.

25. The Committee desired to know the Budget Estimates, actual expenditure and reasons for shortfall for North-East Region under Plan Capital. In reply the Ministry of Information & Broadcasting has submitted that the amount of Rs. 35 crores (under Plan capital) was allocated for Special NE package during 2002-2003. Final estimated expenditure is Rs. 27.60 crores. Shortfall is on account of saving due to less cost of equipment.

26. EFC while approving the above mentioned projects desired that the full package be brought up for approval after finalisation of the X<sup>th</sup> Plan. The details of full package have been worked out and outlay involved in the package is Rs. 355.01 crores (hardware-232.46, software-122.55). Action for obtaining approval of EFC to the package is being taken.

### **Coverage in North-East Region**

27. When the Committee asked about the coverage in North-Eastern Region, Ministry in its written reply has submitted that there are 133 transmitters in Service in North-East Region and the existing coverage by area is 78.79% and by population is 96.16%. After implementation of NE Special Plan, this will become 81.30% by area and 97.65% by population.

### **In-House Programmes**

28. On a specific query regarding proportion of in house production *vis-a-vis* commissioned and sponsored programme, the Ministry in its reply has submitted that the programmes are planned in a professional manner with 'disciplined execution' and 'creative presentation'. Programmes, excepting on Current Affairs, are planned on a quarterly basis. The National Service (DD-1) consists of 30.5% of in-house programmes. At small Kendras (avg. hrs of telecast of about 2 to 8 hrs. per week) 95% of the programmes are produced in-house. At the regional level, it is 58%.

29. The details of commissioned, sponsored and in-house programmes are given below:-

<i>(in percentage)</i>			
<b>DD CHANNELS</b>	<b>IN HOUSE</b>	<b>COMMISSIONED/ ACQUIRED</b>	<b>SPONSORED</b>
DD-I	31	30	39
DD-II	01	32	67
DD-India	22	32	46
DD Sport	58	21	21
Regional segment	85	05	10
<b>TOTAL</b>	<b>197</b>	<b>120</b>	<b>183</b>
<b>Average of DD Channels</b>	<b>40</b>	<b>24</b>	<b>36</b>

30. When asked about the constraints being faced by Prasar Bharati in quality and variety of in-house production, the Ministry in its reply stated that it is due to shortage and non-sanctioning of posts for staff (as per SIU norms) and lack of fresh talent.

### **Constitution of Prasar Bharati**

31. When asked by the Committee whether constitution of Prasar Bharati has been completed or not, Ministry in its reply has submitted that as per Section 3(5) of Prasar Bharati Act, 1990, Prasar Bharati Board consists of:-

- (a) a Chairman;
- (b) one Executive Member;
- (c) one Member (Finance);
- (d) one Member (Personnel);
- (e) six Part-time Members;
- (f) Director General (Akashvani), ex-officio;
- (g) Director General (Doordarshan), ex-officio;
- (h) One representative of the Union Ministry of Information & Broadcasting, to be nominated by that Ministry; and
- (i) Two representatives of the employees of the engineering staff from amongst themselves and one shall be elected by the other employees from amongst themselves.

Further, as per section 4(1) of Prasar Bharati Act, the Chairman and other members, except the ex-officio members, the nominated member and the elected members, are to be appointed, on the recommendations of the Selection Committee, headed by the Vice President of India.

32. When asked about the vacancies on Prasar Bharati Board, the Ministry in its reply has submitted that the Selection Committee's recommendations in respect of Member (Personnel), are under examination in the Ministry. The vacant post of Director General, Aakashvani (Ex-officio Member) has to be filled up by Prasar Bharati Board. Besides, there were two vacancies pertaining to the representatives of the employees. Since all the employees of erstwhile AIR & DD continue to be Government Servants, the election of the representatives cannot be held, till their services are transferred to Prasar Bharati, in accordance with the provisions of Prasar Bharati Act.

33. When asked about the terms and condition offered to employees to opt for Prasar Bharati service, the Ministry of Information & Broadcasting has stated that Terms & Conditions of Services of Prasar Bharati employees are yet to be finalised. The employees would be required to intimate their intention of not becoming employee of the corporation. The process under section 11 of the Prasar Bharati Act, can be set in motion, after service conditions governing Prasar Bharati employees are finalised. When asked about the steps taken by the Prasar Bharati in pursuance of Bangalore CAT order dated 12 September, 2002, the Ministry in its reply has stated that the said Court orders are under consideration in consultation with other Ministries.

#### **Withdrawal of Income-tax exemption to Prasar Bharati**

34. In response to a specific query during the evidence, the Ministry submitted a note on Income Tax to Prasar Bharati for consideration of the Committee which says that as per Clause 22 of the Prasar Bharati Act, Prasar Bharati is not liable to be taxed which is read as under:-

“Notwithstanding anything contained in the Income-tax Act, 1961, or any other enactment for the time being in force relating to income-tax or any other tax on income, profits or gains, the Corporation shall not be liable to pay any income-tax or any other tax in respect of-



- (a) any income, profits or gains, accruing or arising out of the Fund of the Corporation or any amount received in that Fund; and
- (b) any income, profits or gains, derived or any amount received by the Corporation.

The Committee further notes that in the Budget for the year 2002-2003, the Government has withdrawn the benefit of income-tax exemption by amending section 22 of Prasar Bharati Act; thereby Prasar Bharati is liable to be taxed on its income from the year 2002-2003. The reasons adduced by the Government in this regard is that since these institutions have come of age and are working on commercial lines, they should be subjected to payment of Income Tax.

35. Para 179 of the Finance Minister's Budget speech of 2002-2003 which removed this exemption is reproduced below:-

"I had withdrawn the tax-exemption allowed to income earned by NABARD, National Housing Bank and SIDBI, since these institutions have come of age and are working on commercial lines. For the same reasons, I propose to withdraw this year the exemption allowed to income of the National Dairy Development Board, Prasar Bharati and the Oil Industry Development Board".

36. The Committee further notes that as per section 12 of the Prasar Bharati Act, as a Public Broadcaster, one of the basic mandates of the Prasar Bharati is to provide universal access and quality programmes to all the citizens. It has also been mentioned that most of the programmes of AIR and DD are aimed at disseminating Information of developmental issues, and they cannot be treated as revenue generating enterprises and as mere commercial undertakings.

37. It has been submitted by the Ministry that the Planning Commission has endorsed the above point mentioned in previous paragraph in the Tenth Plan document which is reproduced below:-

"As a Public Broadcaster one of the basic mandates of the Prasar Bharati is to provide universal access quality programmes to all the citizens. IT has also been mentioned that most of the programmes of AIR & DD are aimed at disseminating information of developmental issues and they cannot be treated as revenue generating enterprises".

It can be seen from the objectives assigned to Prasar Bharati as a Public Broadcaster, the Prasar Bharati has to perform more of the social objectives than

the commercial objectives and with those only in mind the Government has exempted from payment of Income Tax”.

### **Conditional Access System**

38. As regards the Conditional Access System, the Ministry in response to a query by the Committee has stated that in exercise of the powers conferred by sub-section (1) of section 4A of the Cable Television Networks (Regulation) Act, 1995, the Central Government has, on 14 January, 2003, notified the 15<sup>th</sup> day of January, 2003 as the date within six months from which it shall be obligatory for every cable operator to transmit/retransmit programmes of every pay channel on an addressable system in the four metro cities, namely, Chennai, Mumbai, Kolkata and Delhi. A set top box will be required to view the pay channels and not the free-to-air channels.

39. On addressability of the System, the Ministry in its written reply has submitted that addressability systems for viewing the pay channels are expected to be installed by Broadcasters, Multi-System Operators (MSOs), Cable Operators, or consumers, as per different business models emerging in the market. Since the systems are not in use so far in any significant number, indigenous production capacity has not developed and initially, it is expected to be imported. Prices are expected to reduce with increasing volumes.

40. With regard to the meeting of Demands of Set Top Box was concerned, Ministry in reply submitted that initially, the demand was likely to be met by imports, till indigenous production capacity was installed. The Industry has indicated that demand for Set Top Boxes may be in the region of 1.25 to 2.5 millions in the first phase. The consumers will be free to choose the Set Top Box. Moreover, the consumers are free to choose either the analogue or digital Set Top Box.

41. When asked about the estimated prices of Set Top Box, the representative of the Ministry of Information & Broadcasting stated in evidence that in digital mode, the cost of Set Top Box is about Rs. 3000 to Rs. 5000 and in analogue mode, it is likely to be between Rs. 1500 and Rs. 2000.

### **Outstanding dues of Producer/Production Houses to Prasar Bharati**

42. The Committee asked whether certain production houses/producers owed huge outstanding amounts for sponsored serials and in-house programmes to Prasar Bharati. The Ministry has replied in the affirmative.

**43.** The Committee then desired to know about the total quantum of the outstanding. The Ministry submitted that the total outstanding for National Channel programmes as on 31 March, 2002 for the year 2001-2002 was Rs. 56.14 crores out of which during 2002-2003, Rs. 49.17 crore has been recovered leaving a balance of Rs. 6.43 crore (Appendix-I) yet to be recovered. As regards Regional Kendras, the outstanding for the same period as on 31 March, 2002 was Rs. 5.37 crore (Appendix-II)

**44.** To a specific query about the DD Kendras having the highest amount of over-dues. The Ministry have submitted that as on 28 February, 2003 the following Kendras had highest outstanding dues:-

(In crore)

National Channel	Rs. 172.16
Kolkata	Rs. 18.32
Mumbai	Rs. 7.05
Chennai	Rs. 6.73
Trivandrum	Rs. 5.31
Bangalore	Rs. 4.99
Hyderabad	Rs. 4.01
Lucknow	Rs. 2.61

The Committee desired to know particularly of the defaulters and the amounts outstanding against them. In reply, the Ministry of Information & Broadcasting in a note has furnished the details which are placed at Appendix-III and IV.

**45.** The Committee further asked why serials/programmes of defaulting producers/production houses were still being aired and extensions granted to them. In reply, the Ministry have submitted that a few Producers whose programmes have high rating and viewership have been given extension, but only on advance payment.

#### **News Programmes by Private Producers**

**46.** The Committee then asked whether it is permitted to allow news programmes aired by private producers under the Prasar Bharati guidelines. The Ministry in reply have submitted that the Prasar Bharati Board has taken a decision not to allow any news programmes to be telecast by the private producers. The Ministry has further added, that a

private news programme only at Kolkata Kendra has been allowed. This private producer was originally sanctioned a news based current affairs programme as distinct from news programme and when he converted it into a news programme, Prasar Bharati Board decided to stop it but he is continuing under Court Orders.

**47. The Committee notes that for Annual Plan 2002-2003, the Ministry had projected an outlay of Rs.854.70 crores for developmental schemes and other requirements. However, the amount sanctioned by Planning Commission was Rs. 626.00 crores. It was reduced at Revised Estimates stage to Rs. 584.90. However, out of reduced outlay the Ministry could utilise only Rs. 513.70 crores. For Annual Plan 2003-2004, Plan Budget Estimates are 640.00 crores as against the projection of Rs. 731.16 crores made by the Ministry.**

**48. The Committee is given to understand that the Ministry projected a final expenditure of Rs. 256.49 crores up to February 2003 out of Rs. 626.00 crores provided for the year 2002-2003. The Ministry has also stated that an additional expenditure of Rs. 257.21 crore is anticipated to be incurred during March, 2003, which has resulted in the shortfall in achieving targets set by the Ministry for 2002-2003. The Committee notes that Ministry has adduced reasons for shortfall in achieving the targets and under-utilisation of funds for the Plan schemes in terms of non-acquisition/production of software (Normal scheme), revision of guidelines for commissioned programme, seizure of number of programmes file by the CBI in January 2002 under J&K Special Software Plan, delay in clearance of proposals and in North-East (NE), an inquiry conducted into the allegations of certain irregularities in receipt and processing of commissioned programmes. The Committee finds that with regard to J&K Special Software Package, the same reason of seizure of number of Programmes by CBI was furnished by the Ministry at the time of the examination of Demands for Grants 2002-2003. The Committee is not convinced of the stereotype reply adduced by the Ministry and is unable to comprehend how attempts made by the Ministry could not yield results. The Committee is perturbed to note that even after the lapse of more than two years, the Ministry has not been able to revive the J&K Special Software Package. It speaks lack of foresight and lukewarm attitude in execution and completion of its schemes by the Ministry.**

**49. The Committee, therefore, desires that the Ministry should pursue its schemes with vigour in right direction and take timely corrective measures to**

ensure uninterrupted progress in execution of Planned schemes/projects so that funds provided therefor could be utilised properly in the prescribed time frame and people are not deprived of the benefits of the schemes. The Committee would like to be apprised of the steps taken by the Ministry for revival of special package for Software.

50. The Committee notes that at present there are 133 working TV transmitters in North-East Region. Population-wise and area-wise, coverage of TV is 82% and 54% respectively; the Committee is given to understand that with implementation of Special Package for expansion and improvement of Doordarshan services in North-Eastern Region, TV coverage is expected to become available to about 95% population of NE Region. Adequate funds have been provided for Tenth Plan. The Committee trust that proper attention will be given to implement special package in a time bound manner.

51. As regards Special package for expansion and improvement of Doordarshan services in North-Eastern Region is concerned, the Committee is happy to note that as recommended by Expenditure Finance Committee (EFC), details of full package involving Rs. 355.01 crores (Hardware-232.46, Software-122.55 crores) have been worked out by the Ministry and action for approval of EFC to the package is being taken. The Committee desires that all efforts be made for seeking expeditions approval of the EFC so that benefits of the Doordarshan could be availed of by maximum people of North-East Region.

52. The Committee notes that 197 in-house programmes were produced for DD Channels during the period 1998-2002 which is 40 per cent of the total programmes telecast. Remaining 60% programmes were commissioned/acquired (24%) and sponsored (36%). The Committee finds that it has been a general complaint that new talented artists and producers are not permitted to come forward because established and well known producers are being given repeated extensions for unusually long duration and their programmes occupied the prime slots. The Committee, therefore, desires the Prasar Bharati not only to improve in-house production in various categories particularly for DD-1 National Service but also to maintain quality of programmes through fair and transparent selection process so as to enable new talented producers to produce good and quality programmes for Prasar Bharati.

53. The Committee is given to understand that due to inadequate Budgetary Grants and delayed approval of Plan, the Ministry is constrained to curtail its new initiatives as envisaged by them which further adversely affects the overall desired developmental schemes of the Prasar Bharati Board. The Committee, therefore, desires that the Ministry take up the matter in right direction with the Ministries of Finance and Planning so as to get the Plan approved as envisaged by the Ministry to yield desired results in the execution of developmental and innovative schemes of the Ministry.

54. The Committee notes that there are still four vacancies on the Prasar Bharati Board and desires the Ministry to take up the matter for filling up of these vacancies particularly two vacancies pertaining to the representatives of the employees without further delay. The Committee is unable to accept the reason given for the inordinate delay in filling up the vacancies.

55. The Committee further notes that Section 22 of Prasar Bharati Act, provides that notwithstanding anything contained in the Income-Tax Act, 1961, or any other enactment for the time being in force relating to income-tax or any other tax on income, profits or gains, the Corporation shall not be liable to pay any income-tax or any other tax in respect of any income, profits or gains, accruing or arising out of the Fund of the Corporation or any amount received in that Fund; on any income, profits or gains, derived or any amount received by the Corporation. The Committee notes that in the Budget for the year 2002-2003, the Government has withdrawn the benefit or income-tax exemption by amending section 22 of Prasar Bharati Act, thereby Prasar Bharati is liable to be taxed on its income from the year 2002-2003. The reason adduced by the Government in this regard is that since these institutions have come of age and are working on commercial lines, no further exemption should be given.

56. The Committee however is of the view that section-22 clearly manifests that the intention of the Government was to treat Prasar Bharati as a Public Broadcaster with a clear mandate and not as a commercial organisation. The Committee also shares the views of the Planning Commission contained in the Tenth Plan document which states that most of the programmes of AIR & DD are aimed at disseminating information of developmental issues and they cannot be treated merely as revenue generating enterprises.

57. From the foregoing, the Committee feels that there has been some misconception that Prasar Bharati is working on commercial lines and making enough income that can be taxed. The Committee is of the clear view that Section-22 of the Act should continue as originally enacted and no tax should be levied on the income and receipts of Prasar Bharati. The Committee, therefore, desires the Ministry to take up the matter with the Ministry of Finance at the highest level to reconsider withdrawal of the exemption allowed to the Prasar Bharati under Section-22 of the Prasar Bharati Act. The Committee strongly urges the continuance of status quo.

58. As regards the service conditions of Prasar Bharati staff, the Committee notes that they have been placed at the disposal of Prasar Bharati on existing terms and conditions of Government employees on deemed deputation basis, without deputation allowances with effect from 01.04.2000. The Committee is perturbed that because of this change over, employees of the Prasar Bharati are denied the status of being Government employees and the consequential benefits that are attached to it nor any other benefit has been granted to them as is being made available to the employees of newly constituted corporations/undertakings such as MTNL and BSNL. It has caused a lot of discontentment among them which require early redressal. The Committee understands that erstwhile employees of Doordarshan and All India Radio can be transferred to Prasar Bharati in accordance with the provisions of Section-11 of Prasar Bharati Act, only after the finalisation of Recruitment Rules and the terms and conditions of their services. The Committee, therefore, desires that Government should take necessary steps urgently to formulate the rules and regulations and make appropriate recommendations to the Ministry so that the sense of deprivation that has developed among the employees of Prasar Bharati can be redressed suitably. The Committee hopes that Ministry should offer attractive benefits to all category of employees of AIR and Doordarshan which would compensate them for loss of status and other perks that were available to them as Government employees as they would opt for the service of Prasar Bharati. The Committee would like to be apprised of the steps taken by the Prasar Bharati in this regard.

59. As regards the Conditional Access System for viewing the pay channel which are expected to be installed by Broadcaster, multi-system operators (MSOs), Cable

operators or consumers, the Committee notes that Government does not have any control over the quality and supply of Set Top Box. The Committee, therefore, feels that the Ministry and Prasar Bharati should ensure that private operators would supply on demand, Set Top Box for viewing the pay channel so as to ensure availability, affordability and quality of set Top Boxes to the people.

60. The Committee notes with serious concern that there is huge outstanding for sponsored serials and in-house programmes against the major kendras including National Channel, Kolkata, Mumbai, Chennai, Trivandrm, Bangalore, Hyderabad and Lucknow. The Committee, keeping in view the gravity and substantial amount involved, recommends adoption of appropriate steps like monthly monitoring of outstanding dues, suspend normal credit period, telecast on advance payment for defaulters. If the situation is not controlled, legal action may be initiated against the defaulting agencies. The Committee would like to be apprised of the progress made by the Ministry in this regard.

61. The Committee takes a serious note that inspite of the recommendation of this Committee in its 25<sup>th</sup> Report on working of Prasar Bharati that Corporation should have a clear and firm policy on private participation in news based Programme of Doordarshan, yet in utter violation of Prasar Bharati Act, a news Programme (Khas Khabar) managed by a private producer was allowed to use the official channel and that it is now continuing under the protection of Court orders. The Committee, therefore, desires that Prasar Bharati should take efficacious steps for early vacation of stay orders. It is a sad commentary on the functioning of Prasar Bharati and the Ministry that contrary to the policy and interest of the Government and Prasar Bharati, no effective step, if at all, has been taken to get the stay orders vacated either by filing application for vacation of stay order or by appeal. Such failure is quite unexplainable and Committee strongly resents such inaction which has helped the Private producer to continue with the misuse of the official channel. The Committee would like to be apprised of the concrete steps taken by the Prasar Bharati in this regard.



## **MEDIA UNITS**

### **INFORMATION SECTOR**

#### **SONG AND DRAMA DIVISION**

62. The Song and Drama Division was set up in 1954 as a unit of All India Radio and was given the status of an independent media unit in 1960, as a subordinate office of the Ministry of Information & Broadcasting, with the mandate to develop communication using the traditional folk medium. This is the largest organisation in the country using the performing arts as a medium of communication. It uses a wide range of art forms such as folk and traditional recitals, puppetry and even the skills of hundred of magicians and artists. In addition, the Division organizes sound and light shows for presenting programmes on national themes such as Communal Harmony, National Integration, Secularism, Promotion of Cultural Heritage, Health, Environment, Education etc. in consultation with nodal Ministries.

#### **Financial Requirement**

63. The outlay for the Tenth Five Year Plan and Annual Outlay for the years 2002-2003 and 2003-2004 on various schemes is stated to be as under:-

(In Lakhs)

Sl.No	Name of Schemes	Tenth Plan 2002-2007	Annual Plan 2002-2003	Annual Plan 2003-2004
I.	ICT Activities and Modernisation in S&DD:			
(i)	Information, Communication, Technology (ICT) activities in Hilly, Tribal, Desert, Sensitive areas and Hiring of Vehicles for Hqtrs. And Regional Offices	750.00	150.00	244.00
(ii)	Presentation of Sound & Light shows on national/social themes	360.00	10.00	----
(iii)	Modernisation of Song & Drama Division	20.00	4.00	---
II	Formation of Zonal/Regional/Sub-Centres			
(i)	Creation of two regional centres (at Dehradun & Raipur)	125.00	25.00	25.00
(ii)	Creation of sub-centres at Agartala and Aizawl	55.00	11.00	11.00
	Total	1320.00	200	280.00

Statement showing Annual Plan 2002-2003 & Expenditure of Song & Drama Division upto 28.2.2003 & anticipated expenditure upto 31.3.2003.

(Rs. in Lakhs)

Song & Drama Division	A.P. outlay	2002-03	RE	Exp.	Anticipated
	Proposed	SBG	2002-03	Upto 28.2.2003	Expenditure up to 31.3.2003
	530.00	200.00	250.00	55.52	219.00

64. Out of the budgetary allocation provided to the Song and Drama Division for the year 2002-2003, the actual expenditure as on February, 2003 was Rs. 55.52 lakh.

65. The annual outlay for Song & Drama Division for the year 2002-2003 was Rs. 250 Lakhs. The Ministry could utilise only Rs. 55.52 Lakhs during the year. In reply to a query by the Committee regarding steps taken to maximise utilisation of funds, the Ministry has submitted that the Tenth Five Year Plan outlay of Song and Drama Division has been approved for Rs. 1320 Lakhs with an approved SBG outlay of Rs. 200 Lakhs. The Annual Plan 2002-2003 which was Rs. 200 lakh at BE stage was enhanced to Rs. 250 Lakhs at RE 2002-2003 stage. However, the utilisation of funds was subject to specific approval of each scheme by the competent authority and also required prior in-principle approval in respect of the new schemes included in the Plan proposal from the Planning Commission. Necessary efforts are reportedly being made by the Ministry of Information & Broadcasting to obtain the approval of the Standing Finance Committee to Plan Schemes. Action has also been taken to obtain in-principle approval of the Planning Commission which is still awaited.

66. The budgetary provision in respect of Song & Drama Division for the year 2002-2003 as stated above was increased from Rs. 200.00 Lakh to Rs. 250.00 Lakh in order to enhance the allocation of funds from Rs. 10.00 Lakh to Rs. 60.00 Lakh for the scheme "Sound and Light Shows on National Themes". Out of Rs. 60.00 Lakh provision made under the above scheme, the Division has already committed an expenditure of Rs. 10.00 Lakh and another Rs. 13.00 Lakh which are to be spent on a programme for a Sound and Light Show at Patna during the current financial year. It may be added here that the Division up to February 2003 has utilised Rs. 55.52 Lakh of Plan funds.

67. Song & Drama Division has confirmed that they will be better able to utilise Plan funds during the next financial year after the necessary approvals of the competent authorities are received.

68. The provision of Rs. 4.00 Lakh made for the scheme "Modernisation of Song and Drama Division" under Plan (Capital) which includes procurement of various equipment, is expected to be utilised after approval of the Standing Finance Committee is received by the Division and the formalities are completed.

69. As regards the new scheme for formation of Regional Centres at Dehradun and Raipur and sub-centres at Agartala and Aizawl with an outlay of Rs. 25 Lakh and Rs. 11 Lakh respectively for the Annual Plan 2002-2003 are concerned, it was submitted that the same was examined and was referred to Ministry of Finance & Company Affairs for seeking their approval to the creation of 26 posts for the said centres. It is stated that the Ministry did not agree to the proposal and the centres are being run by re-deploying the existing staff from other centres.

**70. The Committee notes that out of the annual budgetary allocation of Rs. 250 Lakhs for Song and Drama Division Rs. 55.52 Lakhs only could be utilised till 28 February, 2003. The shortfall in this regard appears to be mainly due to delay in according 'in-principle' approval by the Planning Commission. The Committee is of the opinion that the sanctity of Plan should be maintained at all costs as these are the goals set by the nation for its development and as per assurance given by the Government to make service available to the people. Keeping in view the Division's utmost importance in presenting programmes on national themes such as Communal harmony, National Integration, Secularism, etc. the Committee desires the Ministry to take up the matter with the concerned authority on priority basis to get the schemes approved as envisaged. The Committee would like to be informed of the progress/achievement made in this regard.**

**71. The Committee is concerned to note that the schemes for formation of Regional Centres at Dehradun and Raipur, and sub-centres at Agartala and Aizawl including creation of 26 posts for the purpose as envisaged by the Ministry for the year 2002-2003 could not materialise. The Committee, keeping in view the importance of Song & Drama Division in furthering National Integration, recommends that the Ministry of Information & Broadcasting should take up the matter with the Planning Commission to get the schemes approved. The Ministry of**

Affairs may also be approached with convincing reasons to get the approval of 26 posts sanctioned for running the above Regional and Sub-Centres smoothly.

### Directorate of Advertising and Visual Publicity (DAVP)

71. The Directorate of Advertising and Visual Publicity (DAVP) is the multi-media advertising agency of the Government of India. It carries policies, programmes and achievements of various Ministries and Departments to the people through various media. It caters to the communication needs of all the Central Ministries/Departments and nearly 160 Public Sector Undertakings and autonomous bodies, and provides them a single window service.

When asked about the physical and financial target set by the DAVP and achievements thereon for the year 2002-2003, the Ministry in its reply furnished the following:

Rupees in Lakhs)

Name of the Scheme	BE	RE	Reasons for variation between BE & RE	Actual Expenditure	Physical targets set	Physical achievement	Reason for shortfall	Co-relation between physical and financial targets
1.	2.	3.	4.	5.	6.	7.	8.	9.
1. Developmental Publicity Programme: Conception and Dissemination	268.00	268.00	Nil	11.82	(a) Outdoor Publicity (b) Dissemination of Information on electronic media	Printed Publicity jobs	-	All the physical targets are likely to be achieved as well as financial targets
2. Incentive to small and medium Newspapers for circulation/verification	30.00	30.00	Nil		since dropped			since dropped
3. Setting up of a museum on print media	2.00	2.00	Nil		Preservation of the historical evolution & developments on print media	In principle approval is still awaited		In principle approval of Planning Commission is awaited
<b>Grand Total:</b>	<b>300.00</b>	<b>300.00</b>		<b>11.82</b>				

73. The Committee notes that out of Rs. 300 lakh provided to DAVP for execution of the scheme i.e. Developmental Publicity Programme: Conception & Dissemination etc., the DAVP could utilise only Rs. 11.82 lakh up to January, 2003.

74. When asked about the negligible utilization of funds provided in respect of the developmental publicity programme: Conception and Dissemination Scheme during the year 2002-2003, the Ministry has stated that the scheme was critically scrutinized and recast so as to dovetail it with the Tenth Plan objectives of DAVP and a new component i.e. Impact Studies with an outlay of Rs. 50.00 lakhs was included in the scheme. The total commitment of expenditure made by DAVP as on 4.3.2003 is Rs. 214.00 lakhs out of the allocation of Rs. 268.00 lakhs for the scheme during the Annual Plan 2002-03. It is, therefore, hoped that plan funds will be fully utilized by the end of the financial year 2002-03.

75. When the Committee further enquired during evidence how the Ministry intended to spend Rs. 2.55 crore in one month, the Director-General, DAVP stated that as on date they had already spent about Rs. 100 lakh and the balance expenditure is committed, some bills have already come. They are in the process of scrutiny.

76. The Committee during evidence pointed out that newspapers are basically for education and for information and enquired whether DAVP has prescribed any criteria/guidelines to be followed by newspapers with regard to coverage of news and advertisements. In reply, the Secretary, Ministry of Information and Broadcasting have stated that basically it is the Press Council which can do it. This ratio can be laid down by the Press Council as a guideline. But it may not be appropriate for the Government to lay down some limitations.

**77. The Committee notes that for 2002-03 the outlay of Rs. 300 lakh was provided to Directorate of Advertising and Visual Publicity (DAVP) for execution of its scheme for the year 2002-2003. However, only Rs. 11.82 lakh could be spent by DAVP by the end of February, 2003. The Committee is concerned at the under-utilization of funds and non-implementation of proposed programmes in various schemes of DAVP. The reason for shortfall in target achievement is stated to be mainly due to recast of schemes so as to dovetail them with the Tenth Plan objectives of DAVP. The Committee is not satisfied with the reasons adduced by the DAVP. The Committee is of the opinion that this exercise should have been**

done by the DAVP well in advance to ensure timely execution of schemes and utilisation of financial outlay for the first year of the Tenth Plan i.e. 2002-2003. The Committee, therefore, desires that budgetary exercise should be undertaken with seriousness so that the various schemes could be implemented in time and funds provided therefor be used judiciously.

78. The Committee notes with concern that the DAVP has not prescribed any ratio for coverage of news contents and advertisements in newspapers. The matter has been entirely left to the Press Council of India, considering that it may not be taken by the newspapers as interference affecting their independence. However, the Committee feel that the Ministry should formulate some guidelines in this regard as of late a tendency is being noticed in the leading newspapers to provide more and more space for advertisements at the cost of news items. Here, it is pertinent to mention that the basic purpose of newspapers for which they are given subsidised newsprint is to provide news on various aspects to the populace in general. If the Ministry does not consider it appropriate to take up this issue itself, it may take up the matter with the Press Council of India to frame appropriate guidelines in this regard.

#### **INDIAN INSTITUTE OF MASS COMMUNICATION (IIMC)**

79. To meet the growing demand for quality education in the field of mass communication and to develop communication education in remote areas, Indian Institute of Mass Communication (IIMC) Branches were set up during the 9<sup>th</sup> Five Year Plan at four places viz. Dhenkanal (Orissa), Dimapur (Nagaland), Kottayam (Kerala) and Jhabua (Madhya Pradesh).

80. The IIMC branch at Dhenkanal is fully functional since 1993. However, in other branches, the Institute has started a new scheme for “Collaboration with Regional Centres of Learning” in lieu of investment in infrastructure and buildings etc.

### **Financial Requirements**

81. As regards the schemes of IIMS and approved financial outlays, the following information was furnished to the Committee:-

(In Lakhs)

Sl. No	Name of the Scheme	Approved 10 <sup>th</sup> Plan Outlay	Approved Annual Plan 2002-2003	Approved Annual Plan 2003-2004
1.	Building & House Project (i) New Delhi (ii) IIMC, Dhenkanal	565.00	164.00 50.00	142.50
2.	Research & Evaluation studies	35.00	5.00	7.50
3.	Modernisation and Expansion of facilities for Electronic/ Print/Radio & TV Journalism	300.00	60.00	60.00
4.	Collaboration with Regional Centres of Learning	380.00	76.00	100.00
5.	Centre for New Media and Policy	125.00	25.00	40.00
6.	Creation of Content and Material for Training in Mass Communication for vernacular language courses	50.00	10.00	10.00
	<b>Total</b>	<b>1455.00</b>	<b>390.00</b>	<b>360.00</b>

82. The Committee has been informed that IIMC has taken up various schemes during the year 2002-03 with an SBG of Rs. 390 lakh, but Rs. 10 lakh only could be released and out of that actual utilisation has been Rs. 1 lakh (as furnished by the Ministry in Advance Information, page-99-100). The Committee desired to know the reasons for such gross under-utilization of the budgetary allocation. It has been replied that since 2002-03 was the first year of the 10<sup>th</sup> Five Year Plan, the Schemes of IIMC had to be submitted for approval of the Standing Finance Committee. Four out of the six schemes of IIMC were new schemes and, as per the existing instructions, in-principle approval of Planning Commission was required. Since the approval is still awaited, grant-in-aid to the extent of

Rs. 10.00 lakhs only could be released to IIMC for implementation of two schemes and the Institute could utilise Rs.1 lakh only.

**83.** Asked to state efforts being made by the Ministry to get the clearances of Planning Commission for building and housing project of IIMC, New Delhi and IIMC, Dhenkanal, it has been stated that the Ministry had approached the Planning Commission for getting approval in respect of building and housing project of IIMC, New Delhi and the approval was awaited. The component pertaining to building & housing project for IIMC, Dhenkanal has been dropped in view of its proposed collaboration with local/regional centre of excellence.

**84.** During evidence, when the Committee asked whether there has been any proposal to shut down the Dhenkanal Institute, Jt. Secretary (P&A), Ministry of Information & Broadcasting stated that the Institute at Dhenkanal is not being discontinued despite the recommendations of the Geeta Krishnan Committee Report.

**85.** The Secretary, Ministry of Information & Broadcasting however, stated that the biggest problem has been the staff constraints. Moreover, it is not proper for an institution to have branches at such distant places like Dhenkanal. Therefore, it would be prudent to tie up with bigger institutes like Uttkal University as has been done in Nagaland so that it could run the IIMS at Dhenkanal, the Secretary submitted.

**86.** The Secretary, Information & Broadcasting also added that the Ministry of Information & Broadcasting would seek to redesign the courses. The existing resources will be handed over to some Institute to administer and control the day-to-day affairs as management from Delhi posed great problem.

**87.** **The Committee notes with concern that the approved Annual Plan (2002-2003) for Indian Institute of Mass Communication (IIMC) was Rs.3.9 crore but Rs.10 lakh only could be released on the flimsy ground that 2002-2003, being the first fiscal of the Tenth Five Year Plan, four new schemes out of six, could not be got approved by the Planning Commission and therefore, Rs.10 lakh as grants-in-aid only could be utilised. What is highly unsatisfactory is the fact that the Institute could spend Rs.1 lakh only. The Committee deprecates such callous approach of the Ministry towards the important schemes of IIMC and the reason for not utilising the funds cannot be accepted. Needless to say, the Ministry should expeditiously take up the matter with the Planning Commission/Finance Ministry so that their approval is obtained and funds are made available to IIMC and its schemes. IIMC, on its part,**



should make concerted efforts to see that funds allotted to it are optimally utilised so that the purpose of setting up of the Institute is well served.

88. The Committee is pleased to note that there is no plan to close down the Dhenkanel Branch of IIMC in spite of the recommendations of the Geethakrishnan Committee. The Committee will like the Ministry to extend all possible assistance to Utkal University in proper planning and efficient management of this prestigious institution located in an area where such facilities are not readily available. The people of such remote and less developed area can not afford to send their wards at far off places to get such educational facilities.

#### **PRESS INFORMATION BUREAU (PIB)**

89. Press Information Bureau (PIB) is the nodal agency of the Central Government to disseminate information to the print and electronic media on Government policies, programmes, initiatives and achievements.

90. The Ministry has assigned to the Bureau schemes for implementation during the 10<sup>th</sup> Five Year Plan (2002-2007) along with outlay for the year 2002-2003 and 2003-2004 as under:

*(Rs. in lakhs)*

<b>Sl. No</b>	<b>Name of the Scheme</b>	<b>Approved 10<sup>th</sup> Plan Outlay</b>	<b>Approved Annual Plan 2002-2003</b>	<b>Approved Annual Plan 2003-2004</b>
1.	Setting up of National Press Centre at New Delhi	3500.00	900.00	200.40
2.	Modernisation & Computerisation activities of PIB:	355.00	71.00	98.00
	(a) Digital storage and high speed communication	410.00	82.00	115.40
	(b) Setting up of Soochna Kendras and providing connectivity			
3.	Opening of Branch Offices of PIB in State capitals where they don't exist	350.00	70.00	70.00
4.	Construction of building for PIB offices in the North-East and where land has been allotted by Government	125.00	25.00	25.00

5.	Press Tours for NE, J&K and Tribal areas	10.00	2.00	2.00
	<b>Total</b>	<b>4750.00</b>	<b>1150.00</b>	<b>511.00</b>

**91.** For the various schemes envisaged to be taken up by the Ministry during 2002-2003, the approved outlay was Rs. 1150 lakhs. The Ministry in Advance Information (Page 94-96) furnished that they could utilize only Rs. 27.53 lakh. The Ministry stated that the reasons for shortfall have been delay in physical possession of land for construction of National Press Centre at New Delhi, consideration of the scheme of modernization and computerization of the activities of PIB by SFC, non-approval of creation of posts at newly setup centers and final allocation of land pending for PIB center at Aizawl.

**92.** Replying to a query of the Committee on setting up of National Press-Centre at New Delhi and reasons for delay in construction, the Ministry submitted that construction of National Press Centre building at New Delhi has been under consideration of the Government for quite sometime. In keeping with the requirements of media and in order to have adequate facilities to hold press conferences where media persons can have access to various facilities for dissemination of information, it has been decided to set up a National Press Centre at a central place located within the easy reach of Parliament, the Central Secretariat and various media organizations. After continued efforts to get the plot of land encumbrance free, Ministry of Urban Development allotted a plot measuring 1.955 acres to PIB at 7, Raisina Road, New Delhi. The actual possession of land was given to PIB on 16<sup>th</sup> October, 2002. Due to non-availability of encumbrance free land for construction of National Press Centre, no progress could be made and also funds allotted for the project could not be utilized.

**93.** During evidence, the Committee desired to know how long will it take to have the NPC building, the Secretary, Ministry of Information and Broadcasting stated that time was required in planning the National Press Centre and they instead of making a routine construction by giving sanction and letting the CPWD decide, the Institute should do necessary planning before hand. They have spent some time talking to media people on what they expect to be provided there. To firm up their views they are also trying to see if they can have a different model to have world class facilities equivalent to those available in Vigyan Bhawan. So, the planning stage will need time-perhaps the major part of 2003-04, before they actually embark on the construction.

94. When the Committee asked about the position regarding Soochna Kendra, the reasons for under-utilisation of allotted fund and for raising the allotted fund from Rs. 82 lakh to Rs. 115 lakh, how the Ministry expects to spend the allotted amount, the PIO, PIB during evidence has submitted that they expected to spend the allotted amount because they hoped that at least in the next year the SFC would approve of the same in-principle so that the projects could be taken up for implementation.

95. The Committee notes that setting up of National Press Centre at New Delhi was approved as a Plan Scheme of Press Information Bureau (PIB) in the 8<sup>th</sup> Five Year Plan. The Committee also notes that the actual possession of the land has been given to PIB on 16<sup>th</sup> October, 2002 at 7, Raisina Road, New Delhi which was totally encumbrance free. It has also been decided to award the construction work to an agency other than CPWD, on turn-key basis. Ministry of Urban Development has conveyed its 'no objection' to the proposal in terms of GFR 136 and the proposal has also been referred to Ministry of Finance for their concurrence. The Committee is distressed to note that the scheme which was initiated in the 8<sup>th</sup> Five Year Plan for construction of National Press Centre is still under the consideration of the Government. The Committee is of the view that precious time has been lost by the Ministry. The plan scheme since its approval has already been kept pending for the one decade. The Committee desires that the process of sanctioning, detailed concept and extra element that is required should have been worked out in advance before sending the proposal and asking for funds from the Planning Commission. The Committee hopes that since Plan scheme has now been approved after a long time, construction of the center will be commenced immediately in right earnest by the PIB without further delay. The Committee desires that the progress made in the matter should be apprised to the Committee.

96. The Committee notes that PIB Raipur and PIB Gangtok have been selected for setting up of MMC-Soochna Kendra. However, there is gross under-utilization of funds allotted in this regard. The PIO, PIB submitted that they expect to spend the amount allotted as and when matter is approved by Standing Finance Committee (SFC). The Committee feels that most of the plan schemes are lagging behind the schedule or showing under-utilisation of funds due to awaiting approval of SFC/Planning Commission approval in-principle. The Committee, therefore, desires that the Ministry should take the matter with SFC/Planning Commission to

**ensure timely completion of the ongoing and new projects/schemes and proper utilisation of Funds provided for the purpose.**

## **FILM SECTOR**

### **CENTRAL BOARD OF FILM CERTIFICATION**

97. The Central Board of Film Certification (CBFC) has been set up under the Cinematograph Act, 1952 for the purpose of certification of films for public exhibitions.

98. When asked about the physical/financial targets/achievements and actual utilization of funds the Ministry furnished the following details:-

<i>Sl .No.</i>	<i>Name of Scheme</i>	<i>BE</i>	<i>RE</i>	<i>Actual Expenditure</i>
1.	Establishment of Computerised Management system in CBFC	80.00	20.00	The schemes are yet to be approved
2.	Opening of Regional Offices at New Delhi and Cuttak	55.00	23.00	..do..
3.	Augmentation of infrastructural facilities in Regional Offices of the CBFC	30.00	15.00	..do..
4.	Organisation training courses and studies	135.00	46.00	..do..
5.	Strengthening of Infrastructure facilities in Headquarters of CBFC at Mumbai	10.00	05.00	..do..
	<b>Total</b>	<b>310.00</b>	<b>109.00</b>	<b><u>NIL</u></b>

99. It may be seen that CBFC had been provided Rs. 310 lakhs for execution of its schemes for the year 2002-2003. It was reduced to Rs. 109.00 at RE stage. However, there has been nil utilisation of funds for the year 2002-2003. When asked about the reasons for non-utilisation and the delay in sanctioning the schemes, the Ministry in its written reply has submitted that, initially CBFC had 5 schemes, which were merged after discussion in Planning Commission to 3 schemes. The various issues in the schemes were required to be fully discussed. It has been further added that, as per the procedure for new schemes, in-principle approval of the Planning Commission was required. In new schemes proposal such as Organisation of Training Courses and Studies (now re-named as Moderation of Certification Process and Monitoring), there was the issue of standardizing contractual norms as hiring of private agencies was involved. Since the same needed to be defined in detail in consultation with the Planning Commission, plan allocation for 2002-2003 could not be utilized. It has been also submitted that for the

scheme 'opening of new offices' assessment of precise work load was required to be carried out while in the scheme 'establishment of computerised management/upgradation of infrastructure' of CBFC, the magnitude of computerization as assessed against the needs of the Organisation, needed refinement. While the scheme for Moderation of Certification Process and Monitoring has been approved the other two schemes are under examination.

**100. The Committee is constrained to note that due to delay in finalisation of schemes by Central Board of Film Certification (CBFC) budgetary allocations for the year 2002-2003 could not be utilised at all. The Committee observes that there has been a tendency of the Ministry to make comparatively higher budgetary estimates at Budget Estimates (BE) stage and reduce them at revised stage and ultimately ending up by spending only a small amount. This does not speak well of the Planning Process. The Committee is not satisfied with the reply furnished by the Ministry that amount could not be utilised due to delay in approval of schemes. This evidently speaks of lack of Planning and foresight on the part of the Ministry. The Committee, therefore, desires that the Ministry should take up the matter with the Planning Commission to ensure early approval of the pending two schemes. The Committee would like to be apprised of the progress made by the Ministry in this regard. The Committee further desires that in future necessary steps should be taken well in advance to ensure timely approval and commencement of schemes so that allocated funds could be utilised as envisaged by the Ministry.**

### CHILDRENS FILM SOCIETY OF INDIA

100. The Children's Film Society of India (CFSI) is entrusted with the task of advancement of education and culture through films especially among children and adolescents.

101. For the year 2002-2003 CFSI was provided Rs.600.00 lakh for plan schemes. When asked about the actual utilization of funds, the Ministry have furnished the following details:-

Sl.No.	Name of the Scheme	BE	RE	Reasons for variation between RE & BE	Actual expenditure upto 31.1.2003
1	2	3	4	5	6
1	<u>Film Production</u>				
a.	Production of feature films, short films and T.V. serials	290.00	290.00	-	90.77
b.	Dubbing of films	20.00	20.00	-	0.12
c.	Subtitling of films	1.00	1.00	-	0.24
d.	Purchase of films	30.00	30.00	-	0.01
e.	Print Cost	10.00	10.00	-	9.08
2	<u>Film Festivals</u>				
a.	International Film Festivals held by CFSI	5.00	5.00	-	0.15
b.	Participation in International Film Festival	5.00	5.00	-	2.26
3	<u>Modernisation and Augmentation</u>				
a.	Video	10.00	10.00		
b.	Information Technology	10.00	2.75		
4	<u>Animation and Script Writing Workshops</u>	4.00	4.00		0.46
5	<u>Audience Research/ Bonanza and Marketing of CFSI films</u>	30.00	10.00		0.66
6	<u>New Schemes</u>				
a.	Digitalisation of CFSI films	50.00	15.00	2 schemes have been merged & amount has been revised in SFC.	0.07
b.	Webcasting of CFSI Library	35.00	16.00		
7	<u>Exhibition of Children's Films in Municipal Schools</u>	(*) 100.00	32.00		
		600.00	450.75		103.82

(\*) Subject to approval by Ministry/SFC.

103. It may be seen that the Plan outlay of Rs.600 lakh in 2002-2003 was reduced to Rs.450.75 lakhs at RE stage. However, the expenditure incurred upto 31 January, 2002 is only Rs.103.82 lakh

104. When asked about the reasons for under-utilisation of funds, the Ministry has submitted that though Rs.600 lakh was the projected requirement of funds, yet while formalizing the schemes, outlays were reduced in keeping with a realistic assessment of funds that would be needed. It is further added that a review of continuing schemes, concretizing new schemes and detailed examination of all schemes and approval formalities necessary in the first year of plan took time. Sanction could be issued only from November, 2002 onwards, hence all funds could not be utilized.

105. When the Committee enquired about the steps taken by the Society to ensure timely completion of films under different stages of production, the Ministry in its reply has submitted that this area needs some strengthening, as at present the Children's Film Society of India does not have adequate production staff for which it proposed to have a producer in charge who would enable better monitoring of production work. This proposal has been cleared by the Executive Council of the CFSI.

106. The Committee asked whether the Society faced any constraints in implementing the scheme "Exhibition of Children's Films in Municipal Schools", wherein it is proposed to cover 210 lakh children studying in 23,250 schools in the 10<sup>th</sup> Plan. The Ministry in its reply has submitted that occasionally, there is lack of interest in the school administration or the local body concerned. It needs intensive effort to convince these authorities of the need to expose children to good cinema, as also to film of Children's Film Society of India. Citing the example of Delhi Municipal Corporation Schools, the Secretary added that attempts have been made to persuade the MCD to send their students to one of the halls in Siri Fort, which has now been dedicated for Children's films, but they have problems even to meet the transportation cost. He stressed that parents of these children are not able to afford to send them to cinema halls. Therefore, the problem was to get the municipal schools to send enough number of children, otherwise, he added that there was no point in producing good films if they are not exhibited especially to poor children for whom public funds must be spent. He also added that the weakness of CFSI has been that it has paid more emphasis on production rather than on showing films to the children, who really need to be shown films.



107. When the Committee desired to know about the steps being taken by CFSI to produce animated films, a representative of the Ministry in evidence stated that India has natural advantage in view of cost competitiveness and a highly expert IT professional pool. However, she added, that since animation products were extremely expensive, it required a very large paying audience. The representative also submitted that CFSI is actually trying to introduce animation into films making and other films that are being made using 2-D animation. However, she also added that it is a very expensive proposition to use this type of animation technology and the CFSI is working with a very small Budget.

**108. The Committee notes that the Childrens Film Society of India (CFSI) could not fully utilise sanctioned funds though the plan outlay had been reduced to Rs. 450 lakh at the RE stage. The Committee is unhappy to note that under utilisation has occurred because of the delay in the realistic assessment of funds requirement made by the Ministry for the approved schemes, after the plan allocations had been made.**

109. The Committee is surprised to note that even after the Tenth Plan objectives have been conceptualized and set forth, the society could not assess the realistic quantum of funds required for its schemes. The Committee feels that such exercise should have been commenced before hand so that schemes could be launched immediately with an objective to ensure timely completion of the same. However, the Committee is distressed to note that at very belated stage the Ministry realised the requirement of making a realistic assessment of the schemes. The Committee strongly disapprove the loss of many precious months by the CBFC and strongly recommends that CFSI should take suitable steps to ensure early commencement of Tenth Plan Annual schemes with a view to ensure full utilisation of Plan allocation.

110. The Committee further notes that the CFSI is facing a constraint in timely completion of films as it does not have adequate production staff and has proposed to appoint a producer in charge to enable better monitoring of production work. The Committee recommends that the Ministry look into the staff requirement of CFSI to ensure timely completion of films being produced by the society so that CFSI could complete its films on time and also effectively monitor production work thereof.

111. The Committee further notes that CFSI is encountering constraints in implementing its scheme “Exhibition of Children Films in Municipal Schools”, as

unable to meet even transport cost for ferrying children to dedicated cinema halls. The Committee feels that while CFSI is making films meant for Children, it should ensure greater accessibility of films to Children in general and especially to children belonging to the economically weak sections of the society in particular as it would not only help in achieving the objective of CFSI but also in nation building. The Committee, therefore, recommends that the Ministry should take up the matter with the concerned authorities to seek efficacious remedial steps so that children belonging to cross section of the society are not deprived of access to good quality films.

111. The Committee is given to understand that due to lack of funds CFSI is unable to take up production of animation films in the right perspective. The Committee feels that CFSI should earnestly consider production of animated films by taking advantage of cost competitiveness available in the country. The Committee, therefore, recommends that in view of the demand for animated films the Ministry should look into the funds requirement of CFSI so that it can take up production of animation films in India.

#### FILM DIVISION

112. The Film Division is responsible for the production and distribution of news magazines, documentaries and short films required by the Government for public information, education, motivation and for instructional and cultural purposes.

113. A perusal of documents furnished by the Ministry reveals the following details regarding budgetary allocations for schemes of the Films Division and actual utilization:-

Name of the Schemes	BE	RE	Actual expenditure
1	2	3	5
Production of short fiction films to cater rural audience	145.00	73.00	Nil
International Documentary, Short & Animation Film Festival	15.00	5.00	Nil
Modernisation and Replacement of obsolete equipments of Films Division	200.00	200.00	Nil
Webcasting of Films Division films	25.00	25.00	Nil
Digitalisation of Films Divn. films	75.00	75.00	Nil
Setting up of Museum of Moving Images	105.00	105.00	Nil
<b>TOTAL</b>	<b>565.00</b>	<b>483.00</b>	<b>0.00</b>

115. It may be seen that for 2002-2003, Rs.565.00 lakhs were projected for the various schemes of the Film Division by the Ministry which was reduced to Rs.483.00 lakhs at the RE stage. However, no actual expenditure has been incurred.

116. In this context, the Committee asked about the reasons for gross under-utilisation of funds. In reply, the Ministry in a written note has submitted that non-utilization upto December, 2002 has been due to delay in SFC/Annual Plan approval for the plan schemes namely production of Short Fiction Films to cater to Rural Audiences; International Documentary, Short and Animation Film Festival; Modernisation and Replacement of obsolete equipment of Film Division; Webcasting and Digitalisation of Film Division. Further, the scheme for setting up of Museum of Moving Images has not yet been approved. It has also been submitted that this being the first year of the 10<sup>th</sup> Plan, the Government has undertaken to carefully assess the requirement of the continuing schemes and the need for fresh focus in the new schemes so that they have a significant impact.

117. When asked to elaborate about the need for fresh focus in the new schemes, the Secretary, Information & Broadcasting in evidence stated that there was a recommendation of ERC to abolish the Films Division. However, the Ministry has not taken any decision to abolish it, since the Film Division has a lot of assets, and it is a unique institution in the country for the development of documentaries. The Ministry has thought to gradually change the nature of this organisation.

118. The Committee then enquired whether the Ministry had drawn up any blue print for re-orienting and modernizing the Film Division. The Secretary in evidence candidly admitted that there was no blue print ready for the Film Division. He however, agreed that there is a lot of scope in improvement of Film Division.

**119. The Committee is concerned to note that Film Division could utilise only Rs. 108.89 out of the approved outlay of Rs. 565.00 lakhs Budget Estimates (BE) provided during 2002-2003. The reasons for under utilisation are stated to be inter-alia delay in SFC/Annual approval for the plan schemes, and the need for a careful scrutiny of the continuing schemes.**

**120. The Committee is of the opinion that once a scheme has been approved and included in the plan outlay for which the funds have been provided for in the annual Plan, it becomes imperative that the Ministry should ensure early clearance of the**

schemes so that the Plan schemes which are envisaged to be completed in that particular year, could be completed in a stipulated time frame and benefits of the same are made available to the people.

121. The Committee, therefore, recommends that the Ministry in future should ensure early approval of the plan/schemes of Film Division for timely commencement and completion of Annual schemes targeted for the Tenth Plan.

122. The Committee further notes that the Ministry, keeping in view the recommendation of Expenditure Reforms Commission (ERC) to abolish Film Division, has decided to reorient it and that the Ministry has not drawn any specific blue print for the same so far. The Committee is not in agreement with the recommendation. The Committee feels that the Ministry should initiate a thorough study into the structural modifications required in Films Division to make it contemporary and provide it with a mission objective which it can follow. The Committee considers it to be a desirable initiative and would like to be apprised of the steps taken in this regard.

New Delhi;  
April, 2003  
Chaitra, 1925 (Saka)

**SOMNATH CHATTERJEE,**  
Chairman,  
Standing Committee on  
Information Technology.

**Doordarshan Commercial Service : New Delhi**

2

Sr. No.	Name of Agency	Dues as on 31-03-02	Dues as on 28-02-03	Action Taken
52	ASIAN AD AGE	27	22	BG encashed. Reminder for balance payment.
53	TRANSLINK TELE.	24	22	Arbitrator is to be appointed.
54	BAG FILMS	0	20	Paying in installments. (Doing business)
55	ETERNAL DREAMS	0	0	
56	PRIME TIME MEDIA	20	20	Arbitrator is to be appointed.
57	CORRUM COMM.	18	18	Arbitrator is to be appointed.
58	ADVISION MULTIMEDIA	17	17	Arbitrator is to be appointed.
59	FAME & FORTUNE	0	17	Protected by BG. BG is being encashed.
60	ID TV	0	16	reminder issued to pay dues.
61	RADHA PUBLICITY	16	16	Arbitrator is to be appointed.
62	DAVP	0	3	
63	STAR GAZER	13	13	Reminder issued to pay dues.
64	BIDHAN ADVTG.	11	11	Disputed.
65	FUTURE COMM.	11	11	Reconciliation demanded after issue of legal notice.
66	HTA	25	11	Disputed.
67	MAGIC BOX	11	11	Arbitrator is to be appointed.
68	AK INT.	0	9	Current dues. Co.'s accreditation cancelled.
69	A&A FILMS	0	9	Current dues. Co.'s accreditation cancelled.
70	W. D. CONSUMER	8	8	Reminder issued to pay dues.
71	GOVT. OF DELHI	6	6	reminder issued to pay dues.
72	SALVIA	0	6	Reminder issued to pay dues.
73	CLARION ADVTG.	6	4	
74	GROUP ADVTG. & CONS.	0	4	Co. has been asked to pay dues.
75	LINTAS	0	4	Current dues.
76	HMT	3	3	reminder issued to pay dues.
77	VIGYAPAN	3	3	Reminder issued to pay dues.
78	ABCL	0	0	
79	AD FACTOR ADVTG.	0	0	
80	APCA	0	0	
81	B. Y. PADHYA	0	0	
82	CHAITRA ADVTG.	0	0	
83	CONTRACT ADVTG.	0	0	
84	CRAYONS ADVTG.	0	0	
85	DAWNMOD ADVTG.	0	0	
86	DEPTT. OF POST	0	0	
87	ENTERPRISE ADVTG.	0	0	
88	EVEREST ADVTG.	0	0	
89	FILM CITY	26	0	
90	GOLD VIDEO	0	0	
91	HANSA VISION	0	0	
92	JATTYAAR PUB.	0	0	
93	MAA BOZELL	0	0	
94	MADISON	0	0	
95	MOULIS ADVTG.	2	0	
96	MUDRA COMM.	0	0	
97	NATIONAL SAVING	0	0	
98	NCYP	0	0	
99	NINE NETWORK	0	0	
100	PEN 'A' TRAIT	0	0	
101	PROMINENT	0	0	
102	R. K. SWAMY	0	0	
103	STRACON	0	0	
104	TNE ASIA	0	0	
105	UTV	0	0	
<b>Total</b>		<b>16928</b>	<b>17276</b>	

# Doordarshan Commercial Service : New Delhi

Major Defaulting Agencies (Principal Amount) on National Channels

(Rs. in Lacs)

Appendix - III  
(2 Pages)

Sr. No.	Name of Agency	Dues as on 31-03-02	Dues as on 28-02-03	Action Taken
1	NFDC	4700	4787	Reconciliation asked by NFDC.
2	CREATIVE EYE	1200	1200	Arbitrator is to be appointed.
3	SHREE MADHAV	1156	1156	1230 (EC sent for encashment) Criminal complaint against the bank filed.
4	MULTI CHANNEL	1102	1102	Criminal complaint being processed. Civil suit being filed.
5	FAME COMM.	1074	1074	Arbitrator is to be appointed.
6	PLUS CHANNEL	1012	1012	Liquidator appointed.
7	NUMERO UNO	1030	1010	Some dispute. Arbitrator is to be appointed.
8	NIMBUS COMM	612	612	Award given by Arbitrator in favour of Prasar Bharati, challenged by Nimbus in Mumbai High Court.
9	SAGAR ENTERPRISES	590	590	Legal notice to be issued.
10	FILM CRAFT	647	467	Current (September-November, 2003[Doordarshan-II])
11	MARKET MOVERS	311	311	Arbitrator appointed.
12	DRISHTY INDIA	294	294	Winding up notice issued.
13	ADVANCE TV NETWORK	213	213	Arbitrator is to be appointed.
14	B4U MULTIMEDIA	197	197	Arbitration proceedings under process.
15	CONCEPT ADVTG.	188	188	Arbitrator is to be appointed.
16	MAYA ENT.	170	167	Arbitrator is to be appointed.
17	MBM	163	163	Arbitrator is to be appointed.
18	GLOBAL ENT.	93	161	Arbitrator is to be appointed.
19	P N C	154	154	Legal notice issued.
20	PINKY ADVTG.	91	134	Reminder issued to pay dues.
21	ANAND ADVTG.	140	140	Arbitrator is to be appointed.
22	WORLD MEDIA	132	132	Arbitrator is to be appointed.
23	MEDIA ASIA	146	122	Arbitration proceedings under process.
24	BALAJI TELEFILMS	111	111	Some Dispute. Negotiation is being held. Co. has been requested to pay dues.
25	MAGNA VISION	108	108	Arbitrator is to be appointed.
26	TRITON COMM.	31	78	Current dues. Reminder issued to pay dues.
27	FIRST OPTION T/F	41	94	BANK GUARANTEE is being encashed.
28	GURUJI ADVTG.	85	85	Reconciliation demanded after issue of legal notice.
29	L. R. ENT.	0	82	Current dues. Co.'s accreditation cancelled.
30	PAS INTERNATIONAL	57	73	Paying in installments. (Doing business)
31	PRABHA FILMS	0	75	Bank Guarantee encashment. Legal action being taken
32	UNIVERSAL	73	73	Legal notice issued. (Doing Business)
33	KINE SCOPE	70	70	Arbitrator is to be appointed.
34	REASONABLE ADVTG.	0	66	Reminder issued to pay dues. Paying in installments. (Doing business)
35	KLI[MOVING PICTURE]	122	65	
36	AALIYA PRODUCTIONS	60	60	Arbitration proceedings under process.
37	WORLDCOM M/M	58	58	Arbitrator is to be appointed.
38	JAYA ADVTG.	49	49	Arbitrator is to be appointed.
39	SAMVAAD VIDEO	49	49	Disputed. Negotiations for settlement.
40	TIME MEGNATICS	0	44	Current dues. Reminder issued to pay dues.
41	URANUS	46	46	Legal notice issued.
42	COPY DESK	45	45	Arbitrator is to be appointed.
43	JOSLIN COMM.	42	42	Arbitrator is to be appointed.
44	CINEMA VISION	35	35	Arbitrator is to be appointed.
45	NETWORK 7	20	35	Reminder issued to pay dues.
46	TRACER ADVTG.	33	33	Legal notice being issued.
47	CREATIVE CHANNEL	28	28	Disputed.
48	LEHAR PUB. SERVICE	28	27	Arbitrator is to be appointed.
49	G. N. COMM.	25	25	Arbitrator is to be appointed.
50	INNOVISION FILM	25	25	Case in Mumbai High Court.
51	NEERJA FILMS	25	25	Arbitrator is to be appointed.

Major Defaulting Agencies (Principal Amount) for the year 2001-2002Regional Kendras

(Rs. in Lacs)

As on 27-03-2003

Sr. No.	Name of Agency	Outstanding 2001 - 2002	Remarks
1	TRANSLINK TELEVISION	170	Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
2	OMEGA	75	Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
3	SPELBINDER	71	Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
4	NOVA ADVTG.	54	Company is disputing. Negotiation is also being held to sort out the disputes and recover the balance dues.
5	ASIAN AD AGE	53	Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
6	MEDIA CAFÉ	35	Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
7	PINKY ADVTG.	22	Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
8	DELCOM	18	Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
9	SAGAR ENT.	14	Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
10	SUYOJAN	13	Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
11	FILLER ADS	12	Reminder issued to clear the dues by 31-03-2003 failing which legal action will be initiated.
	<b>Total</b>	<b>537</b>	

Major Defaulting Agencies (Principal Amount) for the year 2001-2002

NATIONAL CHANNEL

(Rs. in Lacs)

As on 31-03-2002

Sr. No.	Name of Agency	Outstanding 2001 - 2002	Recovered / Adjusted during April-02 to 27-03-03	Balance	Remarks
1	NFDC	4700	4700	0	
2	B4U MULTIMEDIA PVT. LTD.	189	0	189	Arbitration proceedings under progress.
3	KLI	122	102	20	To be Paid by Directorate by 31-03-2003.
4	BALAJI TELEFILMS	111	13	98	Legal notice is being issued.
5	PINKY ADVERTISING	91	0	91	Current business on advance payment. Negotiations is being taken for clearing the dues.
6	PAS INTERNATIONAL	57	24	33	Company is disputing. Co. has been persuaded to the undisputed amount.
7	SAMVAAD	49	0	49	Company is disputing. Negotiations for settlement is being done.
8	FIRST OPTION TELEFILMS PVT. LTD.	41	29	12	Company has been reminded to clear the dues.
9	TRACER ADVTG.	33	0	33	Notice for invoking arbitration clause issued.
10	TRITON COMMUNICATIONS	31	31	0	
11	CREATIVE CHANNEL	28	0	28	Disputed by Company. Company has been put on advance payment.
12	ASIAN AD AGE	27	18	9	Company has been reminded to clear the dues.
13	FILM CITY	26	26	0	
14	TRANSLINK TELEVISION	24	2	22	Notice for invoking arbitration clause issued.
15	PRIME TIME IP MEDIA SERVICES	20	0	20	Notice for invoking arbitration clause issued.
16	NETWORK 7	20	12	8	Company has promised to clear the dues by 31-03-2003.
17	ADVISION MULTI MEDIA	17	0	17	Notice for invoking arbitration clause issued.
18	STAR GAZER	13	8	5	Notice for invoking arbitration clause issued.
19	CLARION	6	6	0	
20	GOVT. OF DELHI	6	0	6	Reminder issued.
21	HMT	3	0	3	Reminder issued.
	<b>Total</b>	<b>5614</b>	<b>4971</b>	<b>643</b>	



Proposal for Balance Consumption Feb'03 - Jun'03									
A	A. Sol	B	MPI	NA	NPI	PI	SA	SAS	Grand Total
-	-	-	-	-	-	-	-	-	-
-	941	-	-	-	-	-	499	-	1,440
-	-	-	-	-	-	-	459	269	728
-	-	-	-	-	-	-	-	-	-
-	1,324	-	-	-	-	-	-	-	1,324
-	-	-	-	-	-	-	-	-	-
-	-	-	-	43	-	-	56	-	98
-	-	-	-	-	-	-	133	935	1,068
-	-	-	-	-	-	-	2,081	2,817	4,878
-	758	-	-	-	-	-	288	64	1,106
-	4,235	-	-	-	-	-	159	-	4,394
-	-	-	-	12,768	-	-	-	-	12,768
144	4	-	-	-	-	-	1,470	-	1,488
-	-	-	-	-	1,140	1,625	-	-	2,765
-	-	-	16	-	6,353	-	-	-	6,944
-	-	-	-	-	-	-	-	-	-
-	-	-	-	-	-	-	-	-	-
-	-	-	-	-	-	-	110	-	110
-	989	146	-	-	-	-	461	728	2,392
-	-	-	-	13,812	-	-	-	-	13,812
-	-	-	-	-	-	-	-	-	-
-	-	-	-	-	-	-	146	-	146
-	-	-	-	-	-	-	-	-	-
144	8,216	146	16	26,626	1,140	2,978	4,069	4,813	47,187

Proposal for Balance Consumption Dec-02 - jpn03									
A	A 500	B	MPT	NA	NPT	PT	SA	SAS	Grand Total
							540	1,675	2,215
							140		140
							15		15
	490								490
				980					980
	100				1,000	2,680	100		3,380
			900			1,875			2,775
									4,300
	855							555	1,410
	1,445		900	980	1,200	4,655	2,565	2,230	21,940

[illegible]

Winnipeg

Order 174127022.

Name of Company	HYD	GUV	PATNA	ARM	ENG	TRI	BHP	MUM	BSSR	JUL	JAIP	CHE	LUCK	KOL	TOTAL
ART COMMERCIA								343400	2502490				61200		2567090
ART ADVTG.				343307			982562	15300	268600		122400	153000			2032539
ADVISION MMEDIA								168300	3902980	182750			2545526	176800	6576356
ARMS COMMUNICATION								549100							549100
AD MEDIA								71400	503274					597394	1172068
AB VISUAL									2896094					1417225	4313319
ARIES							144866					454750			599616
ASIAN AD AGE			604152									1200600	157675	3417950	5380377
APCA													343422		343422
ANTHEM										544200			86936		631138
ADBUR			8500							290500				71400	360400
AARAMBH															
ALAKH	102000							92300						108992204	108992204
ADMORE				118677											194300
ADVISION				450437											118877
BIDHAN				491618				32300							450487
BRAHMA VISION				81375					306128						524118
BAG FILMS	199270														387503
BRIGHT ADVTG.															199270
BASELINE														675951	675951
B. Y. PADHAYE															8559563
CREATIVE CHANNEL								25250							25250
CHAITRA LEO			23800												3374709
CREATIVE UNIT	1132200			11781			61200	531675					39100	206550	847025
CONTRACT				55251				400350							1605531
CLARION				71032				551025						21198	810674
CONCEPT									1395122	160650		6375	633800		2267979
CUE COM	84900							629850						596700	1226550
CHANNEL-8					7025080										7109980
CREATIVE EYE					416500									15520256	22751756
CLEA															1931798
CREATIVE VIDEO				28534							142800				1897349
COPY DESK							827482						38675		962313
CRAYONS											25500				25500
CONTINENTAL										285600					285600
														2255012	2255012

Name of Company	HYD	GUW	PATNA	ACHM	ENG	TRI	BHP	MUM	BSSR	JULL	JAIP	CHE	LUCK	KOL	TOTAL
DRISHTI												671375			671375
DELCOM		1801461													1801461
DUTTA & DUTTA			49088										209293		258381
EVEREST						2639		275400		212500					490739
ENTERPRISES NEXUS								187000				118575			305575
EFFICIENT						295375						136000			431375
EURO RSG						2754					397800	646000	142800		1189354
FILM CRAFT				30893				3208600			762586				4002179
FILMANA							188139						3624775		3812914
FS ADVTG.	5863380														5863380
FAME & FORTUNE			8500											971339	979839
FILLERADS						1244913									1244913
FREQUENCY				145554											145554
GLOBAL ENTERTAINERS							78999	204000							282999
GREEN SIGNAL												8160000			8160000
GLOBAL VISION			147761					1165238		860558			360124	292288	2826089
GREY WORLDWIDE								31875					572900	566292	1171067
GOOD WORK			19125				245396						148687		413208
HTA	851881		35700	359818		5800125	13600	2877520		836825	442750		927775	1119700	13265894
HMT					1770800										1770800
HANSA VISION	3077000					552136									3629136
INNOVATION					187000	7885527	127500					129200	676600	854250	9860077
INNOVISION													362950		362950
INSIGHT ADVTG.						238850									238850
JOSLIN		161925													161925
JELITTA						468116									468116
KUNAL ADS			541483												541483
KINE SCOPE					9805835	1241952						8049250			19097037
KANARA						306000									306000
LINTAS						67329		337025		26031			163200		593585
LEHAR			1763520				389619	801075		804525			2272955		6031694
MADRAS ADVTG.								394400							394400
MARKET MISSIONARIES								905250							905250
MAGIC BOX	330500				9228510			647700							10208710
McCANN ERICKSON				394258	847025	1348253	204000	1164075	285600	647700	212500		598400	127501	5829312

Regional Kendras Outstanding

Name of Company	HYD	GUV	PATNA	AHM	BNG	TRI	BHP	MUM	BSSR	JULL	JAIP	CHE	LUCK	KOL	TOTAL
SHREE MADHAV								314500							314500
MEDIA CAFÉ						138910		2176720				119000		1070625	3503255
MAA COMMUNICATION	2476550			154530		1641548		561000				2925400	341700		8100728
MUDRA	858800		29750	464100		251453						32300	132600	1014891	2783894
MULTI CHANNEL	5785082				174250	965327		37400				18502875			25464934
MG ADVTG.										42500					42500
MASS COM						246942						51000			297942
MOVIE TECH							69515								69515
MADISON COM								120487							120487
NUTAN								753250							753250
NOVA ADVTG.								5418750					68000		5486750
NFDC				616150											616150
NEERJA							13600				45475		105400	1160860	1325335
ONE UP ADS								356150							356150
O&M			21250			80455		103275					41650		246630
OMEGA	368156			139825	758825	1669400		2882550		428400		113752	117300		7502208
PARAS										2274259			180625		2454884
PLUS CHANNEL								276250				212500		297500	786250
PRIME TIME					4519025	551203		2881575				15800			7967603
PERCEPT	102850							521025							623875
PROFAD	2351860				1952750	185245		135150		102000	38250	3890500			8655755
PURNIMA				163328			116025	585100			114240				978693
PINKY ADVTG.				386675	500000				1415625						2302300
PSI									1263435		128520				1391955
PRERNA			125398				557100	874650		1150756		1464500	377225	1845720	6395349
PROMINENT	8188863	447525	34425				102425						155975		8929213
POPULAR ENT. NETWORK								204000					1886050		2090050
PREMIER										2247596					2247596
PEN-A-TRAIT			23800												23800
PAS INT.			247125												247125
PADAMALAYA	651750														651750
PRITISH NANDI.COM							520200								520200
PRESS SYNDICATE						127500	76500			105400				767550	1076950
RTVC								14785000		99450					14884450
REDIFFUSION	712720			270343		1153113		17000	177650	101150			145350	1024556	3601892

## Regional Kendras Outstanding

Name of Company	HYD	GUW	PATNA	AHM	BNG	TRI	BHP	MUM	BSSR	JUL	JAIP	CHE	LUCK	KOL	TOTAL
R. K. SWAMY			211330	12095					377400	534810	206175	2215185	307250	697043	4561639
RADHA PUBLICITY	127500														127500
RASIK PUBLICITY						343715									343715
RADICAL													49725		49725
RESPONSE														391000	391000
RAMS														98175	98175
SITARA VISION				103800				5952450				555550			6653900
SAGARENT								1480750							1480750
SWEET SOUND			170000	545700			515500		3852550						1480750
SITUATION									294950				95200	9454114	14544454
SWEET MELODY			337471	518375					845750						294950
SUKRISE			93955						255000					8532475	10384347
SASI				105543		108198						1357575		6558050	7008975
SUYOJAN			553337								215992		51829		1623250
STAR GAZER						214200				527450	74575		408000		1291336
SHOBHAGAYA													988575		1784900
SPELLBINDER													295800		295800
SRIKANTH	2485250		144713						40800				76500	6902000	7164013
SMRITI FILMS															2485250
SAR VIDEO							325553								325553
SWAR SUDHA												45900		1753125	1753125
SAMVAAD									160650						45900
SRI KRISHNA PICTURES									193715						160650
TRACER			1351925				197200	437750							193715
TRANSLINK TELEVISION	523750	244165	540220	930755	2010750	2267224	635700	2176720	747150	2690301	250400	2585325	1905551		3893426
TRITON COMMUNICATION				70189		72545			209480				1069513	1122000	17887986
TECHNOMARK	1018343													343170	695385
TIME SHOP ADVTG.	881328				2218400										3236743
TELSTAR		25500	133450			15750		5950				142800	1284372		2330200
TV TODAY									151725	2257175	81600		30600	1195820	3875870
THE GROUP ADVTG.											503440				603440
TWIN ADS			1183300										302430		1490730
TELEMATICS													1352765		1352765
T. SARKAR						395321									395321
UNITED TV								103200	139975						300175
								2945250							300175

Regional Kendras Outstanding

Name of Company	HYD	GUW	PATNA	AHM	BNG	TRI	BHP	MUM	BSSR	JULL	JAIP	CHE	LUCK	KOL	TOTAL
UNIVERSAL COMMUNICATION				350981		2425405		1275850					386750	68000	4506886
ULKA				53550		75400		106250	415650	357000		15300			1023150
URANUS					1001300										1001300
UNIT I	408000				7433550							106250			7947800
VANGUARD						2728713	162750	1303550							4195113
VENTURE				338596							14875			945772	1284368
VIHIRA				452811					479943						467686
VIDEO AD												3402350			479943
VISIONTIME	475250					2942971									6820571
V. K. ADVTG.	1072367											97000			1169367
VISHESH ADVTG.				15096	55900			91800				18700			181496
TOTAL	40129550	2680576	8030191	8954349	49905500	53138871	6111413	70551080	16677566	17760186	3977241	6722237	26104530	183232456	554580746